

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH**

Monday, the 23<sup>rd</sup> day of March 2026 / 2nd Chaithra, 1948

**BAIL APPL. NO. 1644 OF 2026**

**PETITIONER(S)/PERSONS APPEARED APPREHENDING ARREST:**

1. MOH FARMAAN

2.

**RESPONDENT(S)/STATE:**

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM. (CRIME NUMBER NOT KNOWN), PIN - 682031
2. THE DIRECTOR GENERAL OF POLICE, OFFICE OF THE DIRECTOR GENERAL OF POLICE, STATE POLICE HEADQUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, KERALA, PIN - 695010
3. THE DIRECTOR GENERAL OF POLICE. MADHYAPRADESH, POLICE HEADQUARTERS, JEHANGIRABAD, BHOPAL, MADHYA PRADESH., PIN - 462008

This Bail application coming on for orders upon perusing the petition and upon hearing the arguments of M/S M.SASINDRAN, SATHEESHAN ALAKKADAN & MRINAL CHAND M., Advocates for the petitioner and PUBLIC PROSECUTOR for the respondents, the court passed the following:

**DR.KAUSER EDAPPAGATH, J.**

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B.A.No. 1644 of 2026  
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**Dated this the 23<sup>rd</sup> day of March, 2026**

**ORDER**

Heard the learned counsel for the applicants. The notice issued to the respondent No.3 has not been returned so far.

2. The learned counsel for the applicants has produced Annexure AV(a) complaint preferred by the father of the applicant No.2 before the Sub Divisional Officer (Police), Sub Division Mandleshwar, Khargone District, Madhya Pradesh, stating that applicant No.1 has abducted applicant No.2.

3. The applicants apprehends arrest on the basis of the crime, if any, registered pursuant to the said complaint. Annexure AIII would show that the applicants got married on 11.03.2026. According to the applicants, they are now residing as husband and wife. In these circumstances, there shall be an order not to arrest the applicants till the next posting date.

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Await return of notice. Post on 01.04.2026.

Sd/-  
**DR.KAUSER EDAPPAGATH**  
**JUDGE**

APA

